

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 124 of 2019**

**IN THE MATTER OF:**

**NBCC (India) Ltd.**

**...Appellant**

**Vs.**

**Indian Drugs and Pharmaceuticals Ltd.**

**...Respondent**

**Present: For Appellant: - Mr. Vipul Ganda, Ms. Aastha Trivedi and Ms. Chandreyee Maitra, Advocates.**

**For Respondent: - Mr. Sameer Kulshreshtha and Mr. Sudhir Kulshreshtha, Advocates.**

**O R D E R**

**28.08.2019—** The matter having been settled, the Appellant has filed affidavit of withdrawal of the appeal. We, accordingly, allow the Appellant to withdraw the appeal. The parties will adhere to the settlement reached between them.

The appeal stands disposed of.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g